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Message from

I. THE COPPER (PROHIBITION OF USE IN THE MANUFACTURE OF ELECTRICAL CABLES AND WIRES) ORDER, 1970

II. THE ELECTRICAL CABLES AND WIRES **CONTROL ORDER, 1970**

THE MINISTER OF INDUSTRIAL DE-VELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications (in English and Hindi) of the Ministry of Industrial Development and Internal Trade (Department of Internal Trade) (Civil Supplies Organisation) :

(i) Notification S. O. No. 4092, dated the 26th December, 1970, publishing the Copper (Prohibition of Use in the Manufacture of Electrical Cables and Wires Order, 1970.

(ii) Notification S. O. No. 4093, dated the 26th December, 1970, publishing the Electrical Cables and Wires Control Order, 1970.

[Placed in Library. See No. LT-105/71 for (i)and(ii)].

I.ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE HINDUSTAN STEEL WORKS CONSTRUC TION LIMITED, CALCUTTA AND RELATED PAPERS

II.ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE BOKARO STEEL LIMITED AND **RELATED PAPERS**

THE DEPUTY MINISTER INTHE MINIS-TRY OF STEEL AND HEAVY ENGINEER. ING (SHRI MOHD. SHAFI OJURESHI) : Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy of each of the following papers (in English and Hindi):

I. (i) Sixth Annual Report and Accounts of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1^69-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-107/71 for (i) and (ii)].

II. (i) Sixth Annual Report and Accounts of the Bokaro Steel Limited, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-106/71 for (i) and (ii)].

MESSAGE FROM THE LOK SABHA

THE CODE OF CRIMINAL PROCEDURE BILL, 1970

SECRETARY: I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 2nd April, 1971, has adopted the enclosed motion concurring in the recommendation of Rajya Sabha that Lok Sabha do joint in the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970. The names of the members nominated by Lok Sabha to serve on the said Joint Committee are set out in the motion."

MOTION

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 31st March, 1971 and communicated to this House on the 31st March, 1971 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :

- (1) Shri Satya Charan Besra
- (2) Shri Somnath Chatterjee
- (3) Shri Madhu Dandavate
- (4) Shri P. K. Deo
- (5) Shri C. C. DesaT**'
- (6) Shri Devinder Singh Garcha
- (7) Shri Ghanshyambhai
- (8) ShriBhogendraJha
- (9) Shri Liladhar Kotoki